

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 566 of 2020**

**In the matter of:**

**M/s. Shruti Impex**

**....Appellant**

**Vs.**

**M/s. N.R. Commercials Pvt. Ltd.**

**....Respondent**

**Present:**

**Appellant: Mr. Bhanu Gupta, Advocate.**

**Respondent: Mr. Saurabh Surana and Mr. Kamal Agarwal, Advocates**

**ORDER**  
**(Through Virtual Mode)**

**20.07.2020:** The issue raised in this appeal is that the finding in regard to claims being barred by limitation is erroneous. Our attention is drawn to paragraph 5 of the impugned order dated 18<sup>th</sup> February, 2020 wherein the Adjudicating Authority (National Company Law Tribunal), Guwahati Bench, Guwahati held that the claims in respect of all invoices except invoice for an amount of Rs.16,76,194/- are barred by limitation, thereby implying that the claim with respect to invoices which exceed Rupees One Lakh is within limitation.

Issue notice upon the Respondent. Shri Kamal Agarwal, Advocate accepts notice on behalf of the Respondent. No further notice need be issued on Respondent. Let reply-affidavit along with Vakalatnama be filed by the Respondent within three weeks. Rejoinder, if any, may be filed within two weeks thereof.

Contd/-.....

List the appeal 'for admission (after notice)' on 27<sup>th</sup> August, 2020.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Alok Srivastava]  
Member (Technical)**

*AR/g*